GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 149 TO BE ANSWERED ON MONDAY, THE 14th SEPTEMBER, 2020 (BHADRAPADA 23, 1942 (SAKA)

Collection of Party Funds

149. SHRI ANUMULA REVANTH REDDY:

Will the Minister of FINANCE (वित्त मंत्री) be pleased to state:

- (a) the details of complaints against political parties related to the collection of party funds in the last five years, party-wise;
- (b) the details of action taken against those complaints; and
- (c) the details of specific cases of such complaints and the action taken related to Telangana?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

- a): No such complaints against any political parties received in the Commission in the last five years. However, as per the High Court direction videorder dated 19.1.2018 against CM No.1453/2018 and W.P (C)526/2018 between Anamula Revanth Reddy versus Election Commission of India, a letter from Garikapati Mohan Rao, MP (Rajya Sabha) enclosing therewith representation dated 18th July, 2017 (Annexure-I) from A. Ravanth Reddy MLA, working President, Telugu Desam Party, Telanagana had been dealt in the Commission. In the said representation, Shri. Anumula Revanth Reddy has made complaint against Telangana Rashtra Samithi Party for collecting large sums of money from individuals, institutions and associations in return of undue favour from TRS party under the mask of Bangaru Kuli.
- (b): The Commission vide its letter No. 56/Complaint/2017/PPEMS dated 12th February, 2018 (**Annexure-II**) informed the petitioner that the issued raises, as submitted in the High Court of Delhi, had been examined. Shri. Anumula was advised to take up the issues raised by him in the representation dated 18/7/2017 and in the W P. with the police authorities in the state or with the Income Tax authorities (copy enclosed).

Further, Shri. Anumula Revanth Reddy vide letter dated 18/12/2018 (**Annexure-III**) and 31 December, 2018 (**Annexure-IV**) has again raised the issue before the Election Commission and has requested for a copy of the letter forwarded to Central Board of Direct Taxes relating to Bangaru Kuli and copies of the Contribution and Audit report of TRS Party for Financial year 2017-18. The Election Commission vide its letter No.509/2/2018-RCC dated 5th February, 2019 (**Annexure-V**) forwarded these complaints to Central Board of Direct Taxes and informed Shri. Anumula Revanth Reddy (copy enclosed). Shri. Anumula vide his letter dated 20 th November, 2019 (**Annexure-VI**) referred to Commission's letter dated 12/2/2018 and has requested to furnish action taken report. The Commission vide its letter dated 17th February, 2020 (**Annexure-VII**) informed the petitioner that the issue may be taken up with the concerned authorities i.e police and Income Tax Dept.

(c): The case of Anumula Revanth Reddy, Telugu Desam party against Telangana Rashtra Samithi is referred above.

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*IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 526/2018 & CM No.2240/2018

ANUMULA REVANTH REDDY

..... Petitioner

Through:

Mr. Salman Khurshid, Sr.

Adv. with Mr. Muhammad Ali Khan, Mr. R.V. Prabhat,

Mr. Omar Huda and Ms. Namrah Nasir, Advs.

versus

ELECTION COMMISSION OF INDIA OR ORS Respondents

Through:

Mr. P.R. Chopra, Adv. for

R-1/ECI

Mr. Srivats Kaushal, Adv.

for R-2/UOI

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE C.HARI SHANKAR

> ORDER 19.01.2018

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CM No.1453/2018 (exemption)

- 1. Allowed, subject to just exceptions.
- 2. The application is disposed of.

W.P.(C) 526/2018

3. The writ petitioner complains of certain practices adopted by political parties, which tantamount to misuse of power by elected representatives and that public funds are being garnered for private political parties in violation of the provisions of the Prevention of Corruption Act, 1988 and the Representation of People Act, 1951.

page 1 of 2

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Directions are sought from this court to the respondent no.1 regarding framing of laws governing techniques adopted by the political parties as fund raising efforts.

- 4. It would be appropriate for the respondent no.1 to examine the issue flagged by the petitioner and take a view thereon.
- 5. We, therefore, dispose of this writ petition with a direction to the respondents to examine the grievance placed by the writ petitioner on record and to take a view thereon.

ACTING CHIEF JUSTICE

C.HARI SHANKAR, J

JANUARY 19, 2018/kr

page 2 of 2

FIRM POS ANNEXURG]

7/20/2017

New Microsoft Office Word Document (3) docx - Google Docs

GARIKAPATI MOHAN RAO

MEMBER OF PARLIAMENT (RAJYA SABHA)

MEMBER:

Standing Committee on Railways
Consultative Committee on
Read Transport & Highways and Shipping
Committee on Papers Laid on the Table
Committee on MPLADS



10, Dr. Rajendra Prasad Road New Delhi-110001 Phone: 011-23351044

H.No. 6-3-668/10/3, Durga Magar Colony Punjagutta, Hyderabad-500082 Phone: 040-23412457 E-mail: gmrao0009@gmail.com

18 July, 2017

Respected Shri Achal Kumar Jotiji,

I am forwarding herewith a representation of Telugu Desam Party State Office, NTR Bhavan, Road No.2, Banjara Hills, Hyderabad regarding unconstitutional and illegal practices adopted by the public representatives of Telangana Rashtra Samithi (TRS) Party in the State of Telangana to benefit themselves and their party adopting prohibitive practices in public life. The application, inter-alia, is self explanatory.

I earnestly request you to kindly look into the matter personally and initiate suitable action against all the public servants involved in the malpractices and ensure that the rule of law and probity in public life.

With warm regards,

Yours sincerely,

(G. MOHAN RAO)

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Shri Achal Kumar Joti, Hon'ble Chief Election Commissioner, Election Commission of India, Nirvachan Bhavan, New Delhi.

TELUGU DESAM State Office



NTR Bhavan, Road No.2, Banjara Hills, Hyderabad - 500 034

Respected Shir Achal Kumar Joti ji,

We wish to place before you certain unconstitutional and illegal practices adopted by the public representatives of Telangana Rashtra Samithi party in the state of Telangana to benefit themselves and their party adopting prohibitive practices in publice life seeking your intervention to initiate legal proceddings to enforce the Rule of Law and ensure democratice functioning of the institutions in the state of Telangana.

All the reputed dailies have carried the stories detailing the way the ruling Telangana Rashtra Samithi adopted on the pretext of mobil sing money to conduct their party plenary on April 21st and the public meeting at Warangal on April 27. Some of the items are lexcerpted below from the venerable HINDU report to highlight the modus operandi:

- 1. Minister K.T.Rama Rao earned Rs.7.5 lakh working a juicemaker in a hotel near Suchitra Junction, Kompally.
- 2. MP Kavitha Kalavakuntla worked at a shop selling sarees and got Rs. 7 lakh in Jagtial district.
- 3. Minister T.Harish Rao got about Rs. 8 lakh selling tea and vegetables in Siddipet district.
- 4. Minister A.Indrakaran Reddy made Rs.6.11 lakh working at a hospital, ginning mill, rice mill, supermarket, provision store, shopping mall and selling flowers in Nirmal district.

TELUGU DESAM State Office



NTR Bhavan, Road No 2, Banjara Hills, Hyderabad - 500 034

- 5. Minister Pocharam Srinivis Reddy received Rs. 1 lakh from tice millers in Kamareddy district.
- Minister G.Jagadeswar Reddy got Rs. 50,000 for working at a shopping mall at Suryapet.

Another report from Times of India narrates the 'novel' ways of fund collection in the state: "Carrying bags, selling fish, making tea and coffee are some the 'coolie' jobs performed by the ruling TRS leaders to raise money for the meeting Warangal on Thursday April 27th 2017. While Animal Husbandry minister Talasani Srinivas Yadav carried huge bages in Bowenpally market to raise Rs. 1 lakh, another minister from city, Padmarao Goud sold fish at Boudhnagar and earned Rs. 5 lakh. City ministers competed with one another and finally Srinivasa Yadav became the top earner by collecting Rs. 16.50 lakh for his two-day job. Padmarao Goud stoood second with Rs.15 lekh earnings. Home minster Nayani Narsimha Reddy participated in construction work at Gandhi Nagar to earn one lakh and worked in a priniting press to mop up another lakh. TRS MP K.Kesava Rao gave a lecture to the staff at a private engineering forwhich he received a cheque forRs. 2 lakh. He also 'discovered' a special ice cream which fetched him another Rs.2 lakh. Minister Harish Rao took on the role a sweeper at a hospital in Warangal besides selling jewellery in a gold shop and snacks at a cinema theatre. He raised Rs.5 lakt. Earlier, his work at Siddipet earned him another Rs. 8 lakh. Health minister C.Laxma Reddy within an hour at a city hospital raised Rs. 5 lakh."

Press reports galore narrating numerous public representatives of the ruling TRS party collecting money, both in cash and cheques, or the name of 'coolie' by conducting a mockery of labour. The fact of the matter many of

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I wish to quote the relevant section of the said Act:

"11. Public servant obtaining valuable thing, without consideration from person concerned in proceeding or business transacted by public servant.

—Whoever, being a public servant, accepts or obtains or agrees to accept or attempts to obtain for himself, or for any other person, any valuable thing without consideration, or for a consideration which he knows to be inadequate, from any person whom he knows to have been, or to be, or to be likely to be concerned in any proceeding or business transacted or about to be transacted by such public servant, or having any connection with the official functions of himself or of any public servant to whom he is subordinate, or from any person whom he knows to be interested in or related to the person so concerned, shall be punishable with imprisonment for a term which shall be not less than six months but which may extend to five years and shall also be liable to fine."

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The press reports which carried the events during the days preceding the party plenary meeting on April 21st poignantly captures the crime committed by the public servants and ministers of TRS party in the state of Telangana. Each of them are very much in knowledge of disproportionate consideration they received from the persons and institutions who are subordinate and conduct business with them. The consideration they received is unheard of and monumental when compared to the prescribed wages for those jobs by the government. These acts, as submitted above, attract the provisions of Prevention of Corruption Act without any doubt.

We, therefore, appeal to you to initiate suitable action against the above public servants and ensure the Rule of Law and probity in public life.

With best regards,

A.Revanth Reddy MLA Floor Leader TSLA

Working President Telug Desam Party Telangana

To,
Shir Achal Kumar Joti ji,
Hon'ble Chief Election Commissioner,
Government of India
New Delhi.

Enclosers:

- 1) Detail List of funds collected by TRS MLAs & Ministers.
- 2) News Paper Clips
- 3) CD Containing Video Clips of News Channels

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యున్.డీ.ఆర్. భవన్, రోడ్ నెం. 2, బంజారా హిల్స్, హైదరాబాద్ - 500 034.

Date: 31 Aug 2017

Respected Shri Ravi Shankar Prasad Ji

We wish to place before you certain unconstitutional and illegal practices adopted by the public representatives of Telangana Rashtra Samithi party in the state of Telangana to benefit themselves and their party adopting prohibitive practices in publice life seeking your intervention to in tiate legal proceddings to enforce the Rule of Law and ensure democratice functioning of the institutions in the state of Telangana.

All the reputed dailies have carried the stories detailing the way the ruling Telangana Rashtra Samithi adopted on the pretext of mobilising money to conduct their party plenary on April 21st and the public meeting at Warangal on April,27. Some of the items are iexcerpted below from the venerable HINDU report to highlight the modus operandi:

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 Minister T.Harish Rao got about Rs. 8 lakh selling tea and vegetables in Siddipet district.

 Minister A Indrakaran Reddy made Rs.6.11 lakh working at a hospital, ginning mill, rice mill, supermarket, provision store, shopping mall and selling flowers in Nirmal district.

5. Minister Pocharam Srinivis Reddy received Rs. 1 lakh from ice millers in Kamareddy district.

6. Minister G.Jagadeswar Reddy got Rs. 50,000 for working at a shopping mall at Survapet.

Another report from Times of India narrates the 'novel' ways of fund collection in the state: "Carrying bags, selling fish, making tea and coffee are some the 'coolie' jobs performed by the ruling TRS leaders to raise money for the meeting Warangal on Thursday 27th April 2017 While Animal Husbandry minister Talasani Srinivas Yadav carried huce bages in Bowenpally market to raise Rs. •1 lakh, another minister from city, Padmarao Goud sold fish at Boudhnagar and earned Rs. 5 lakh. City ministers competed with one another and finally Srinivasa Yadav became the top earner by collecting Rs. 16.50 lakh for his two-day job. Padmarao Goud stoood second with Rs. 15 lakh earnings. Home minister Nayani Narsimha Reddy participated in construction work at Gandhi Nagar to earn one lakh and worked in a priniting press to mop up another lakh. TRS MP K Kesava Rao dave a lecture to the staff at a private engineering for





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Press reports galore narrating numerous public representatives of the ruling TRS party collecting money, both in cash and cheques, on the name of 'coolle" by conducting a mockery of labour. The fact of the matter many of these public servants who have taken oath not to benefit anybody while discharging their official duties have collected money from the organizatins and persons which come under their regulatory control. Health minister collecting money from a private hospital, agriculture minister taking money from rice miller and ministers taking money from private educational institutions is nothing but making mockery of provisions of Prevention of Corruption Act.

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knows to have been, or to be, or to be likely to be concerned in any proceeding or business transacted or about to be transacted by such public servant, or having any connection with the official functions of himself or of any public servant to whom he is subordinate, or from any person whom he knows to be interested in or related to the person so concerned, shall be punishable with imprisonment for a term which shall be not less than six months but which may extend to five years and shall also be liable to fine".

The press reports which carried the events during the days preceeding the party plenary meeting on April 21st poignantly captures the crime committed by the public servants and ministers of TRS party in the state of Telangana. Each of them are very much in knowledge of disproportionate consideration they received from the persons and institutions who are subordinate and





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Date: 31 Aug 2017

Respected Shri E.S.L. Narsimhan Garu,

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Conduct business with them. The consideration they received is unheard of and monumental when compared to the prescribed wages for those jobs by the government. These acts; as submitted above, attract the provisions of Prevention of Corruption Act without any doubt.

We, therefore, appeal to you to initiate suitable action against the above public servants and ensure the Rule of Law and probity in public life.

With best regards,

Yours Sincerely

CAR-My

A.Revanth Reddy MLA
Floor Leader Telangana Legislative Assembly
Working President Telugu Desam Party

To, His Excellency Shri E.S.L Narsimhan Garu Hon'ble Governor State of Telangana Hyderabad.





యన్.బి.ఆర్. భవస్, రోడ్ వెం. 2, బంజారా హిల్స్, హైదరాబాద్ - 500 034.

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A.Revanth Reddy MLA
Floor Leader Telangana Legislative Assembly
Working President Telugu Desam Party

To, Shri Ravi Shanker Prasad Ji Hon'ble Minister for LAW and Justice Government of India New Delhi.

Anm R.7 F.No:15012/04/2017-CSR.III Government of India Ministry of Home Affair Major Dhyan Chand, National Stadium, India Gate, New Delhi, dated 2 Dec. 2017

To,

The Home Secretary, Home Department, Govt. of Telangana, State Secretariat. Hyderabad- 500022

PMO Reference - petition of Shri A. Revanth Sub: Desam Party, Telangana:

Reddy, Telugu

Sir,

I am directed to forward herewith a copy of letter received from Prime Minister Office vide PMO ID No. 4689363/PMO/2017-Pol dated 06.11.2017 along with a petition dated 31.08.2017 of Shri A. Revanth Reddy, MLA, Telugu Desam Party, regarding unconstitutional and illegal practices adopted by the representatives of Telangana Rashtra Samithi (TRS) in the State of Telangana.

(CS Division)

The issue raised in the petition concerns with the State Govt. of Telangana, and therefore it is requested that the matter may please be looked into appropriately and action taken in the matter may please be conveyed directly to the Hon'ble MLA.

Yours faithfully

Encl: (as above)

(Mani Ram)

Under Secretary to the Covt, of India.

Copy to:-

The Election Commissioner, Election Commission of India, Nirvaehan Bhavan, Ashoka Road, New Delhi alongwith a copy of above said reference for appropriate action, as deemed fit.

Shri A.Revanth Reddy, MLA, Floor Leader Telangana Assembly, Telugu Desam Party: 11-58, MLAs Colony, Road No-12, Banjara Hills, Hyderabad -500034.

(Mani Ram)

Mary New

Under Secretary to the Covt. of India

ANNEXURE

(By Speed Post)

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001.

SANTOSH KUMAR

PHONE -01123052102

UNDER SECRETARY

No. 56/Complaint/2017/PPEMS

EMAIL- Santosh.kumar77@eci.gov.in

Dated: 12 h February, 2018

To

Sh Anumula Revanth Reddy.

S/o. Late A. Narasimha Reddy, R/o Plot No.854-P, Road No.44,

Jubilee Hills, Hyderabad -500033, Telangana State.

Subject:-

High Court order dated 19.01.2018 against CM NO-1453/2018 and W.P.(C)526/2018 between Anumula Revanth Reddy versus Election

Commission of India.

Sir.

I am directed to refer to the High Court order dated 19.01.2018 in respect of the W. P. mentioned above. As per the direction of the Hon'ble High Cours of Delhi your representation dated 18th July 2017 and all the issues raised in your petition as submitted in the High Court of Delhi have been examined in the Election Commission.

It is stated that as per the provisions of the Representation of the Peopl∈ Act the Election Commission of India has to ensure that proper reporting is done in the Contribution Report and in the Annual Audited Accounts that are submitted by the parties. The illegalities as alleged by you are to be looked into by the police since they deal with complaints under Prevention of Corruption Act or if any tax angle is involved it has to be looked into by the Income Tax authorities.

Further, the period involved in the 'Bangaru Kuli' Scheme is Financial Year 2017-18 for which the Contribution Report will be submitted on or before the 30th of September, 2018. The same will be forwarded to the Central Board of Direct Taxes, the Department of Economic Affairs and the Ministry of Home Affairs to look into as is the norm.

Therefore, you may kindly take up the issues raised by you in the representation dated 18.7.2017 and in the W.P. mentioned above with the police authorities in the state or with the Income Tax authorities.

Yours faithfully

_tosl Ko

SANTOSH KUMAR

(UNDER SECRETARY)

Copy to :-

1. Garikapati Mohan Rao, MP (Rajya Sabha), 10, Dr. Rajendra Prasad Road, New Delhi-100001 in response to their letter dated 18th July, 2017 enclosed with petition. The said letter has not been receive by the Political Parties Expenciture Monitoring Section, Election Commission of India. (By Special Messenger)

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Anumula Revanth Reddy

Working President
TELANGANA PRADESH CONGRESS COMMITTEE

To, The Chief Election Commissioner, Election Commission of India, New Delhi.



Sub: Request for action taken report and furnish contribution and audit report -reg.

Ref: 1. Your office letter No. 56/Complains/2017/PPEMS/686.Dated.12.02.2018.

2. High Court Order Dated. 19.01.2018 against CM No.1453 of 2018 and WP(C) 526 of 2018 between Anumula Revanth Reddy V/s Election commission of India.

Sir,

With reference subject cited above relating to the writ Petition Filed by me for collecting Party fund on the name of Bangaru Kuli by the present ruling Party, your office letter stated that The Bangaru Kuli scheme is financial year 2017-2018 for rich Contr bution report will be submitted on or before 30th of September 2018 and the same will be forwarded to Central Board of Direct Taxes, the Department of Economic Affairs and the Minister of home Affairs to look into as is the norm.

In this regard I kindly request you to furnish me copy of letter forwarded to Central Board of Direct Taxes relating to Bangaru Kuli. And also request to lurnish the copies of Contribution and audit reports of TRS Party of financial year 2017-2018.

Thanking You,

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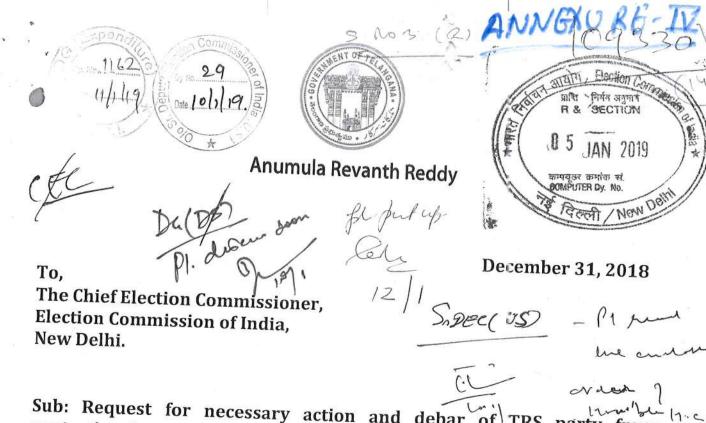
Yours Truly

A.REVAINTH REDDY

Say CSC RO PPEMS

24.12.18.)

Plot No. 854-P, Road No. 44, Jubilee Hills, Hyderabad - 500 033. Telangana State, India. Cell: +91 9440900009 e-mail: revanthreddy@yahoo.com



Sub: Request for necessary action and debar of TRS party from contesting the upcoming local rural bodies and parliament elections for illegal practice and for violation of the guidelines of ECI on transparency and accountability in party funds and request to furnish contribution and audit report for the financial year 2017-18 -reg.

Ref:1. Your office letter No. 56/ Complains 2017/PPEMS/ 686 Dated. 12/2/2018, 2. High Court Order Dated. 19.01.2018 against CM No.1453 of 2013 and WP(C) 526 of 2018 between Anumula Revanth Reddy V/s Election commission of India.

Sir,

With reference to subject cited above, I have preferred writ petition against the action of respondents for collecting large sums of money from individuals, institution and associations in return of undue favor from TRS party under the mask of Bangaru Kuli. In response to the same, you have addressed a letter stating that the said allegation is of financial year 2017-18 as such once the TRS party submits its Contribution report for the financial year 2017-18 on or before 30th of September 2018 and the same will be forwarded to Central Board of Direct Taxes, the Department of Economic Affairs and the Minister of home Affairs to look into as is the norm.



Anumula Revanth Reddy

It is to bring to your kind notice that as per information available on ECI https://eci.gov.in/files/file/5284-telangana-rashtra-samithiwebsite https://eci.gov.ir/files/file/5354contribution-report-2017-18/ and telangana-rashtra-samithi-contribution-report-2016-17/ it clearly states that TRS party has not furnished any information regard to particular financial year 2017-18 to escape from its misdeeds. For the financial year 2016-17 (i.e. from April 1^{st} 2016 to 31^{st} March 2017) TRS Party has submitted the contribution report but for the financial year 2017-18 (i.e. from April 1^{st} 2017 to 31st March 2018) TRS party has not furnished its contribution report. This clearly shows that TRS party did not furnish information of funds collected between 1st April 2017 to 31st March 2018. Our specific allegations is that this is the period they had collected large sums of money under the mask of Bangaru Kuli.

ECI in its Notification No. 76/PPEMS/Transparency/2013 and dated 29.08.2014 has provided the guidelines on transparency and accountability in party funds and election expenditure matter and further stated that it is desirable for political parties to observe transparency and accountability in respect of funds raised and expenditure incurred both during elections and in other times.





The provisions of Section 80 GGB and 80 GGC of I.T Act 1961, inter alia, state that no deduction shall be allowed on the contributions made in cash by any person or company to a political party. Accordingly, the political party shall maintain name and address of all such individuals, companies or entities making donation to it, excepting petty sums, donated by the public during its public rallies. Further, any amount/donation received in cash, shall be duly accounted in relevant account books and deposited in the party's bank account within a week of its receipt.

Section 40A (3) of the Income Tax Act, 1961, provides that all payments exceeding Rs. 20,000/- by any business entity to a person in a day are required to be made by account payee cheque/draft, except the exempted category as provided in Rule 6 DD of the Income Tax Rules, 1962. Similarly, if a party is incurring any expenditure, it shall ensure that no payment in excess of Rs. 20,000/- is made in a day to any person or company or entity in cash, except where (a) the payment is made in a village or town, which is not served by a bank; or (b) the payment is made to any employee or party functionary towards salary, pension or for reimbursement of his expenses; or (c) cash payment is required under any statute.



Anumula Revanth Reddy

It is pertinent to mention that the political parties registered with the Election Commission under Section 29A of the Representation of the People Act, 1951 are expected to adhere to all the guidelines issued by Respondent No. 1 with regard to the democratic election process in our country. However, the TRS Party has grossly violated the guidelines of ECI with regard to funds raised by political parties both during elections and in other times.

I kindly request you initiate action and forward the same to Central Board of Direct Taxes, the Department of Economic Affairs and the Minister of home Affairs to take necessary action and debar the TRS party from contesting the upcoming local rural bodies and parliament elections for illegal practices and for violation of the guidelines of ECI on transparency and accountability in party funds.

Thanking You,

Yours Truly,

A.REVANTH REDDY

Working President

Telangana Pradesh Congress Committee



Anumula Revanth Reddy

It is pertinent to mention that the political parties registered with the Election Commission under Section 29A of the Representation of the People Act, 1951 are expected to adhere to all the guidelines issued by Respondent No. 1 with regard to the democratic election process in our country. However, the TRS Party has grossly violated the guidelines of ECI with regard to funds raised by political parties both during elections and in other times.

I kindly request you initiate action and forward the same to Central Board of Direct Taxes, the Department of Economic Affairs and the Minister of home Affairs to take necessary action and debar the TRS party from contesting the upcoming local rural bodies and parliament elections for illegal practices and for violation of the guidelines of ECI on transparency and accountability in party funds.

Thanking You,

Yours Truly,

A.REVANTH REDDY

Working President

Telangana Pradesh Congress Committee



By Speed Post

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

SANTOSH KUMAR UNDER SECRETARY No.509/2/2018-RCC/

Phone 01123052102

Email-Santosh.kumar77@eci.gov.in

Dated: 5th February, 2019

То

The Chief Electoral Officer, Telangana, Hyderabad.

Subject: -

Complaint received from Sh Anumula Revanth Reddy regarding alleged violation of guideline of ECI on transparency and accountability in the party finds by TRS Party- regarding.

Sir,

I am directed to draw your kind attention to the subject cited and to forward herewith a copy of a complaint dated 18th July, 2017 alongwith further correspondence from the complainant, Sh Anumula Revanth Reddy dated 18th December 2018 and 31st December, 2018. You are requested to enquire into the matter and a factual report may be sent to the Commission urgently. The Contribution Report of Telangana Rashtra Samithi for Financial Year 2017-18 is enclosed for reference. The Contribution Report of TRS is also available on the Commission's website under the link:-https://eci.gov.in/files/category/204-recognized-state-parties/.

Yours faithfully,

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(SANTOSH KUMAR) UNDER SECRETARY

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By Speed Post

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

SANTOSH KUMAR UNDER SECRETARY

Phone 01123052102

Email-Santosh.kumar77@eci.gov.in

No.509/2/2018-RCC/ 235

Dated: 5th February, 2019

To

The Chairman,
Central Board of Direct Taxes,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi-110001.

Subject: -

Complaint received from Sh Anumula Revanth Reddy regarding alleged violation of guideline of ECI on transparency and accountability in the party finds by TRS Party- regarding.

Sir,

I am directed to draw your kind attention to the subject sited and to forward herewith a copy of a complaint dated 18th July, 2017 alongwith further correspondence from the complainant, Sh Anumula Revanth Reddy dated 18th December 2018 and 31st December, 2018. I am directed to request you to enquire into the matter and take necessary action as per law.

The Contribution Report of Telangana Rashtra Samithi for Financial Year 2017-18 has already been forwarded to CBDT vide Commission's letter of even number dated 21st January, 2019, however, a copy of the same is enclosed for reference. The Contribution Report of Telangana Rashtra Samithi is also available on the Commission's website under the link:- https://eci.gov.in/files/category/204-recognized-state-parties/

Yours faithfully,

(SANTOSH KUMAR) UNDER SECRETARY

Copy to :- Sh Anumula Revanth Reddy Plot No. 854-P, Road No. 44, Jubi ee Hills, Hyderabad-500033, Telangana.

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Yours faithfully,

(SANTOSH KUMAR) UNDER SECRETARY 1/2 2/02

By Special Promusery

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

SANTOSH KUMAR UNDER SECRETARY

No.509/2/2018-RCC/

Phone 01123052102

Email-Santosh.kumar77@eci.gov.in

Da

Dated: February, 2019

То

The Director,

Central Board of Direct Taxes,

Room No.512, 5th Floor, C-Block, Civic Road,

New Delhi-110001.

Subject: -

Complaint received from Sh Anumula Revanth Reddy regarding alleged

violation of guideline of ECI on transparency and accountability in the party finds

by TRS Party- regarding.

Sir,

In continuation of the Commission's letter of even number dated 5th February,2019 and as per your telephonic talk to the undersigned, I am to enclosed herewith copy of the Contribution Report of Telangana Rashtra Samithi for Financial Year 2017-2018. Further you may also see the said Reports as per Commission website link given in our earlier referred letter dated 5th February,2019.



Yours faithfully,

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(SANTOSH KUMAR) UNDER SECRETARY

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Anumula Revanth Reddy $_{\text{M-P}}$

MALKAJGIRI CONSTITUENCY, TELANGANA STATE

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20th November, 2019

Τo,

The Chief Election Commissioner,

Election Commission of India,

New Delhi.

Sub: Request to Furnish Action Taken Report-Regarding

Réf:1. Election commission of India letter No. 56/ Complains 2017/PPEMS/ 686 Dated. 12/2/2018, 2. High Court Order Dated. 19.01.2018 against CM No.1453 of 2018 and WP(C) 526 of 2018 between Anumula Revanth Reddy V/s Election commission of India.

In continuation to my previous representations and correspondence from ECI to your office for taking necessary action on Telangana Rashtra Samithi Party for illegal practice and for violation of the guidelines of ECI on transparency and accountability in party Funds.

I Kindly Request to Furnish Action Taken Report at the earliest

Thanking You,

Regard's

Plot No. 854-P, Road No. 44, Jubilee Hills, Hyderabad - 500 033, Telangana State, India. Cell: +91 9440900009, +91 8790900009 e-mail: revanthreddy@yahoo.com

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ANNEXURE-VII

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001.

TEETAV RAO UNDER SECRETARY PHCNE -01123 052156

EMAIL- traogharu@eci.gov.in

No. 56/Complaint/2020/PPEMS

1591

Dated: 17th February, 2020

To

Sh Anumula Revanth Reddy,

S/o. Late A. Narasimha Reddy, R/o Plot No.854-P, Road No.44,

Jubilee Hills, Hyderabad -500033, Telangana State.

Subject:-

High Court order dated 19.01.2018 against CM NO.1453/2018 and W.P.(C)526/2018 between Anumula Revanth Reddy versus Election Commission of India- Request to furnish Action Taken Report - Regarding

Reference :- Commission's letter No. 56/Complaints/2017/PPEMS/686 dated 12/2/2018 Sir,

I am directed to refer to your letter No. Nil dated 20th November, 2019 on the subject cited and to state that the Commission vide its letter dated 12th February, 2018 referred above has already clarified that the illegalities as alleged by you are to be looked into by the police since they deal with complaints under Prevention of Corruption Act or if any tax angle is involved it has to be looked into by the Income Tax authorities.

In view of the above, you are again requested to take up the issues raised by you with the concerned authorities, as deemed fit.

Yours faithfully
TEETAV RAO
(UNDER SECRETARY)

जारी किया/ISSUED ON

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भारत निर्वाचन आसीन
Election Commission of India